

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 47 OF 2017 &
IA NO. 5 OF 2017**

Dated: 12th July, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

GRIDCO Ltd. ...Appellant(s)

Vs.

NTPC Ltd. & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. R. K. Mehta
Ms. Himanshi Andley

Counsel for the Respondent(s) : Ms. Poorva Saigal
Mr. Shubham Arya for R.1

ORDER

Learned counsel for the respondents seek four weeks time to file reply. They may file the same on or before 10.08.2017 after serving copy on the other side. Thereafter rejoinder may be filed on or before 28.08.2017 after serving copy on the other side.

List the matter on **18.09.2017.**

(I. J. Kapoor)
Technical Member
ts/kt

(Justice Ranjana P. Desai)
Chairperson